

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 213- IA/10(AHM) 2022 in
IA/387(AHM) 2021
ITEM No. 214- IA/166(AHM) 2023 in
IA/25(AHM) 2023
In
CP(IB) 173 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Punjab National Bank
V/s
Mithilanchal Industries Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Arjun Sheth, Adv.(Erstwhile Resolution Professional)
For the Respondent : None

ORDER

IA/10(AHM) 2022 & IA/166(AHM) 2023

None for liquidator.

On the last date of hearing, we have given the last chance to the liquidator, Mr. Sachin Sinha, to appear in this matter and to comply with the order dated 23.11.2023. However, it is seen that neither on the last date of the hearing i.e. 16.01.2024, the liquidator appeared nor have taken any steps for compliance with the order dated 23.11.2023. Even today, no one has appeared for the liquidator.

It seems that the liquidator has lost interest in pursuing these applications.

In view of the above, we are constrained to dismiss these applications in default.

Accordingly, **IA/10(AHM) 2022 & IA/166(AHM) 2023** are dismissed in default.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)